

BEFORE THE NATIONAL GREEN TRIBUNAL**EASTERN ZONE BENCH, KOLKATA****ORIGINAL APPLICATION NO 82 OF 2022**

IN THE MATTER OF

Kalinga Nagar Paribesh Surakhya Samiti - -- Applicant

Verses

State of Odisha & others

Respondents

ADDITIONAL AFFIDAVIT ON BEHALF OF APPLICANT**INDEX**

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SANKAR PRASAD PANI



ADVOCATE

Plot No 2132/4814, NageswarTangi, Bhubaneswar 751002EMAIL: sankarprasadpani@gmail.com, CELL-9437279278

PLACE: KOLKATA

DATE:-12/04/2023

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO 82 of 2022

IN THE MATTER OF:

Kalinga Nagar Paribesh Surakhya Samiti - -- Applicant

Verses

State of Odisha & others Respondents

ADDITIONAL AFFIDAVIT ON BEHALF OF APPLICANT

I, Aswini Kumar Dhal S/o Amulya Kumar Dhal aged about 36 years, At/po- Jakhapura, Via- Dangadi Dist-Jajpur, Odisha -755026, do hereby solemnly affirm and declare as under:

- 1. That I am the President of the Applicant Organisation in the abovementioned Application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
- 2. That this affidavit is filed to bring on record the Inspection Report of MOEFCC dated 27/03/2023 which suggests that No Environment Clearance has been granted in favor of VISA Coke
- 3. Verify that the contents of the Affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed there from. Verified at Bhubaneswar on.....

KALINGANAGAR PARIBESA SURAKSHA SAMITI
Aswini Kumar Dhal
DEPONENT

Authorised Signatory



The above named deponent(s) being duly identified by Sri: *S.P. Ponce*
Advocate, Bhubaneswar
Appears before me on **12 APR 2023**
at **3:30 PM**
on both the contents of the affidavit are true to the best of his/her/their knowledge and belief.
Deponent(s) *Aswini Kumar Dhal*
Notary, Bhubaneswar

Janmejaya Rautray
JANMEJAYA RAUTRAY
NOTARY, GOVT. OF ODISHA
BHUBANESWAR
Regd. No-CN-86/2012
Mob No-9337121273



भारत सरकार / Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय / Ministry of Environment, Forest and Climate Change
एकीकृत क्षेत्रीय कार्यालय, भुवनेश्वर / Integrated Regional Office, Bhubaneswar
ए/३, चंद्रसेखरपुर / A/3, Chandrasekharpur
भुवनेश्वर - ७५१ ०२३ / Bhubaneswar - 751 023



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पत्र संख्या/L. No. 101-255/EPE/274

दिनांक/Dt.: 27-03-2023

सेवा में /To:

Dr. Shruti Rai Bhardwaj
Scientist-F
(Monitoring Cell)
Ministry of Environment, Forest and Climate Change,
Indira Paryavaran Bhawan, Jorbagh Road,
Aliganj, New Delhi – 110 003
Email: shruti.raai@nic.in

विषय/ Sub: Monitoring report in respect of 'Integrated steel Plant (1.5 MTPA ad WHRB-CPP (100MW), Expansion of integrated steel plant by installing rolling mill (1.5 MTPA rolled products) and CPP (255 MW), Ferrochrome plant (1,00,000 MTPA, 4X16.5 MVA) & Amendment in Environmental Clearance due to change in the Captive Power Plant configuration' -reg

संदर्भ/ Ref: F.No: Ministry's letter No. IA-Z-12011/22/2022-IA-I dated 29-08-2022

महोदय/Sir,

With reference to the above referred letter I am directed to inform that Ministry has sought certified compliance report with respect to the environmental clearance issued to M/s Visa Steel Ltd. The above project has been monitored by Dr. T. H. Mahato, Scientist-D on 20-21 Sept., 2022. Based on the observations made during monitoring and documents submitted, the monitoring Report is enclosed for kind information and further needful action.

The following conditions needs special attention:

EC letter dated J-11011/33/2007-IA II (I) dated: 12.06.2007

1. Emission monitoring of gaseous emissions from Ferro-chrome stack, Power plant, Blast furnace, WHRB 1 and WHRB 2 stack has been furnished along with the submitted six monthly compliances of the period Apr22 to Sep22. Stack monitoring data for coke oven has not been furnished with the submitted six monthly compliances. As per the Monitoring report furnished for the period Apr22 to Sep22 PM varies from 10.47mg/Nm³ to 70.43 mg/Nm³, SO₂ varies from 26.16 mg/Nm³ to 327.3 mg/Nm³, NO_x varies from 15.06 mg/Nm³ to 48.59 mg/Nm³. CO monitoring data from blast furnace has not been furnished. As per the document furnished emission from coke oven reported to be varies from 8.43 mg/Nm³ to 45.98 mg/Nm³ and Sox 54.18 mg/Nm³ to 167.43 mg/Nm³. However, monitoring data of all the stack as per the consent order has not been furnished. (Specific condition No.i)
2. Continuous stack emission monitoring facility provided for WHRB-DRI-I, WHRB-DRI-II, CPP, Ferro-chrome plant stack, SMS and Coke Oven plant. Online monitoring facility to Blast furnace has not been provided. Continuous stack monitoring facilities for all the major stacks as indicated in the CTO yet to be provided. Air pollution control system such as ESP, Bag filter has been provided to different unit. As per the Monitoring report furnished for the period Apr22

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- to Sep22 PM varies from 10.47mg/Nm³ to 70.43 mg/Nm³, SO₂ varies from 26.16 mg/Nm³ to 327.3 mg/Nm³, NO_x varies from 15.06 mg/Nm³ to 48.59 mg/Nm³. As per the document furnished emission from coke oven reported to be varies from 8.43 mg/Nm³ to 45.98 mg/Nm³ and Sox 54.18 mg/Nm³ to 167.43 mg/Nm³. However, monitoring data of all the stack as per the consent order has not been furnished. (Specific condition No.ii)
3. During visit Blast furnace was not in operation. It was stated that the blast furnace was not in operation from the month of Aug 22. Bag filter provided to SMS, ESP provided to WHRB of DRI Unit, Bag filter provided to sub merged arc furnace. However, raw materials were found to be kept in covered shed as well as in open with tarpaulin cover and open. Pulse jet type bag filter has not been observed in raw material storage area. Water sprinkling arrangement has been provided at the coal stock yard. As per the Monitoring report furnished for the period Apr22 to Sep22 PM varies from 10.47mg/Nm³ to 70.43 mg/Nm³, SO₂ varies from 26.16 mg/Nm³ to 327.3 mg/Nm³, NO_x varies from 15.06 mg/Nm³ to 48.59 mg/Nm³. As per the document furnished emission from coke oven reported to be varies from 8.43 mg/Nm³ to 45.98 mg/Nm³ and Sox 54.18 mg/Nm³ to 167.43 mg/Nm³. Roads are mostly black topped however, silt deposition was found on some of the transport road which will contribute in fugitive emission and in silt load for runoff water. Lime plant, Dolo plant was not observed during visit. (Specific condition No.iii)
 4. Fugitive emission monitoring data has been furnished. Data reported for six place was within norms. Third party monitoring data has not been furnished. Raw material were found to be kept in covered shed as well as in open with tarpaulin cover and open. (Specific condition No.iv)
 5. As per the documents furnished total water consumed during the period 2021-22 is 1988663 m³. PP has furnished an agreement dated 7th June 2021 between IDICO and Visa Steel for supply of water 6000 KL per day of water. However, details of permission from department of Water Resources, Government of Orissa has not been furnished. ETP of capacity 50m³/hr has been provided for treatment of water from power plant. It was informed that cooling tower and boiler blow down water has been used for coke quenching and dust suppression at internal roads. Sewage treatment plant has been established for treatment of domestic waste water. PP reported that treated water has been used for plantation purpose. A surface run off treatment system has been shown during visit. PP reported the capacity of SRT as 4400m³/day. During visit water discharge was found from discharge point 1. Zero discharge has not been maintained. The complainant present during monitoring claimed of black water discharge, however during visit black water discharge not observed. However, sand was found to be sprayed on the soil near the boundary of other discharge point. (Specific condition No.v)
 6. During visit SMS and blast furnace was not in operation. It was stated that SMS are not in operation from 2018-19. PP reported that presently iron skull, scrap, iron ore fines, coke fines, BF slag are sold to other users and char being used at CFBC boilers. It was also stated that Blast furnace was in operation during May and June 22, but due to economically non viability it was shut down. Thickener sludge has been reported to be used for land filling and road construction. Ash from ESP has been reported to supplied to brick manufacturing unit. Metal recovery plant has been established for chromium recovery from slag. However, Slag from ferro chrome has been dumped inside and outside the premises. Landfill as per the condition has not been constructed. It was informed that used oil are being sold to authorize recycler. (Specific condition No.vi)
 7. A rain water harvesting pond of reported capacity 500000 m³ has been shown. The pond is connected to the run off collection drain with a temporary gate. It was stated that in case of heavy rain the surface run off are directly goes to the rain water harvesting pond along with rain water which may threaten the ground water quality. It is required to construct a permanent wall in place of a temporary gate between the collection drain and the rain water harvesting pond. It was

- also reported that the stored water is utilized for dust suppression system through tanker. (Specific condition No.vii)
8. During visit plantation has been observed along the road, along the boundary. PP reported a green belt area of 173Acre consisting of 162256 Nos. no of plants. Green belt in 181 ha as per the condition yet to be developed. (Specific condition No.viii)
 9. CREP recommendation such as online emission monitoring to 9 stack, continuous ambient air quality monitoring, waste heat recovery boiler has been installed, However, online monitoring system to all the stack, 100% utilization of slag, etc yet to be implemented. PP is requested to furnish the point wise compliance status of CREP guidelines. (Specific condition No.ix)
 10. **CTO has been accorded to M/s Visa steel limited vide letter no 5250 -IND-I-CON-5008 dated 26.03.2022 for CAPTIVE POWER Plant 75MW (50MW WHRB +25 MWCFCB), Ferro Chrome Plant 5x 16.5MVA (125000TPA), Recovered Ferro chrome Metal Recovery plant 2 of capacity 30TPH. CTO has been accorded to M/s Visa special Steel Limited vide letter no 5256-IND-I-CON-6703 dated 26.03.21 for DRI Kiln (I and II) with steam Generation Facility , 2x500TPD, Blast Furnace , 1x250m3, 175000TPA, Wet Screened iron ore for MBF, 1200TPD. CTO has been accorded to M /s Visa Coke Limited. vide letter no 3229-IND-I-CON-6576 dated 29.03.2019 LAM Coke 400000 Metric Tonne/ Annum with a validity up to 31.03.2023. Although EC has been accorded in the name of M/s Visa steel Limited, CTO has been accorded in different names. (General condition No.i)**
 11. A per the EC accorded the products are Mild steel billets, stainless steel billets, alloy steel billets along with intermediate products of sponge iron, hot metal/pig iron and ferro chrome. Since SMS was not in operation the main products are not being manufactured instead intermediate products such as Ferro Chrome, Sponge Iron, Pig Iron are being produced. Coke are also being produced as a product in the name of separate company M/s Visa Coke limited. Ministry may like to take appropriate view in the matter. (General condition No.ii)
 12. Four continuous ambient air quality monitoring station has been established. However, details of consultation with pollution control board have not been furnished. Data on ambient air quality and stack emission has been submitted along with six monthly compliances. However, third party analysis data by accredited laboratory has not been furnished. (General condition No.iii)
 13. ETP of capacity 50m3/hr has been provided for treatment of water from power plant. It was informed that cooling tower and boiler blow down water has been used for coke quenching and dust suppression at internal roads. Cooling water has been re-circulated. During visit garland drain around the raw material stock pile (kept in open) has not been observed. Contaminated runoff water will flow to the surface run off treatment plant or to the outside of the plant. It is required to examine /analyze the capacity of SRT and the runoff generation in the premises by an institute of repute. It is also required to construct proper collection arrangement for runoff water from the raw material and product storage yard. During visit water discharge observed from the outlet point 1. The people present (as indicated in the preamble) during monitoring has claimed of black water discharge, however during visit black water discharge has not been observed. Other discharge point was found to be closed during visit. Small sump has been constructed inside the boundary of discharge point 2 and 3. However, the sump has been provided with a gate. It is required to remove the gate for better transparency w r t discharge of collected contaminated run off water. During visit online monitoring data displayed by the analyser as COD 0.1940 mg/l, TSS 9.330 mg/l, and PH 29.800 Proper collection and treatment of runoff water needs to be provided. (General condition No.iv)
 14. Noise level monitoring data for the period of April, 22 to Sept., 22 has been furnished along with the submitted six monthly compliances. Data reported was within norms. However, third party monitoring data has not been furnished. (General condition No.v)
 15. Status of environmental protection measure as indicated in the Environmental clearance letter has already been depicted in the environmental clearance conditions. Protection measure indicated in

EIA/EMP such as recirculation of cooling water, recycle and re use of blow down and DM plant water, internal drain provided for collection of runoff water, providing air pollution control equipment such as ESP, Bag Filter, dry fog type dust suppression system etc has been implemented. However, garland drain around the raw material stock pile (kept in open) has not been observed for collection of contaminated runoff water, to channelize the fume through the stack in FeCr unit during tapping, dust extraction system in raw material unloading area, proper collection and treatment of runoff water from raw material handling area, etc needs to be implemented. PP also furnished a copy of the reply submitted on Started Assembly question no 1804 regarding CSR Expenditure. As per the documents furnished expenditure reported as 9925050, 2343598, and 885036 during 2021-22, 2020-21 and 2019-20 respectively on distribution of relief item to villagers, promoting and enhancing of quality education, restoration of art and culture work at Mehandipur, donation to red cross society towards developing covid care facility, Construction of shed in from of OPD at community health centre Jajpur, rural and environmental development Jajpur etc. However, the unit of rupees has not been furnished. (General condition No.vi)

16. Six monthly compliances for the period Apr. 22 to Sep. 22 has been furnished to the Regional Office vide letter dated 24.11.22. However, statistical interpretation of data has not been furnished. (General condition No.viii)
17. Advertisement regarding accord of environmental clearance has been published in The SAMAJ, SAMBAD and new Indian express in English only. Date of publication reported to be 17.06.07. Norms of vernacular language have not been followed. (General condition No.ix)
18. Date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work has not been furnished. (General condition No.x)

EC letter No.: F No. J-11011/1000/2007-IA II (I) Dated 3rd July, 2008

1. Fugitive emission monitoring data has been furnished. Fugitive emission monitoring data has not been furnished along with the six-monthly compliance for the period April, 22 to Sept., 22. Third party monitoring data has also not been furnished. Raw material were found to be kept in covered shed as well as in open with tarpaulin cover and open. (Specific condition No.iii)
2. Dust suppression system has been provided in raw material handling area. Water sprinkler has been provided in coal stock yard, different junction tower, conveyor and transfer points. However water sprinkler in all the stockyard has not been provided. (Specific condition No.iv)
3. During visit checked vehicle was found to be with valid PUC. Transport vehicles were found to be covered with Tarpaulin. PP informed that 03 Tanker used for water sprinkling on internal roads. However, proper unloading arrangement for raw material has not been provided at the storage yard. (Specific condition No.v)
4. PP reported that present water requirement is about 250m³/hr., Closed circuit circulating/ cooling water system has been installed. The waste water from the demineralization (DM) plant is being neutralized in neutralization pit. Treated wastewater is being recycled and reused in various in-house activities, Domestic effluent is being treated in STP and treated water is used for greenbelt development. During visit water discharge was found from discharge point 1. Hence, zero discharge has not been followed. The complainant present during monitoring claimed of black water discharge, however during visit black water discharge not observed. However the condition to achieve zero discharge yet to achieve. (Specific condition No.vi)
5. During visit plantation has been observed along the road, along the boundary. PP reported a green belt area of 173Acre consisting of 162256 Nos. no of plants. As per the EC accorded total area of the plant is 486 Ha. Green belt in 33% area as per the condition yet to be developed. (Specific condition No.xi)
6. CREP recommendation such as online emission monitoring to 9 stack, continuous ambient air quality monitoring, waste heat recovery boiler has been installed, However, online monitoring

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- system to all the stack, 100% utilization of slag, etc yet to be implemented. PP is requested to furnish the point wise compliance status of CREP guidelines. (Specific condition No.xii)
7. During visit rolling mill and CFBC boiler was not in operation. As per the monitoring data furnished for CFBC boiler stack PM10 varies from 10.47 to 20.97, SO2 varies from 90.14 to 217.13 and NOx varies from 40.54 to 48.59, Hg monitoring data has not been furnished. (General condition No.iii)
 8. Four CAAQMS has been established for PM10, PM2.5, SO2, NOx and CO, However details of consultation with SPCB has not been furnished regarding installation of ambient air quality station. Ambient air quality monitoring data and stack emission monitoring data has been submitted with the six-monthly compliance. During visit rolling mill and CFBC boiler was not in operation. As per the monitoring data furnished for CFBC boiler stack PM10 varies from 10.47 to 20.97, SO2 varies from 90.14 to 217.13 and NOx varies from 40.54 to 48.59, Hg monitoring data has not been furnished. (General condition No.iv)
 9. Water sprinkler provided at coal stock yard, roads were found to be black topped. However, raw material were found to be kept in covered shed as well as in open which may be a source of fugitive emission. (General condition No.v)
 10. ETP of reported capacity 50m³/hr has been provided for treatment of water from power plant. It was informed that cooling tower and boiler blow down water has been used for coke quenching and dust suppression at internal roads. Sewage treatment plant has been established for treatment of domestic waste water. PP reported that treated water has been used for plantation purpose. A surface run off treatment system has been shown during visit. PP reported the capacity of SRT as 4400m³/day. However, during visit water discharge was found from discharge point 1. Zero discharge has not been maintained. During visit garland drain around the raw material stock pile (kept in open) has not been observed. Contaminated runoff water during rain will flow to the surface run off treatment plant or to the outside of the plant. It is required to examine /analyze the capacity of SRT and the runoff generation in the premises by an institute of repute. It is also required to construct proper collection arrangement for runoff water from the raw material and product storage yard. (General condition No.vi)
 11. Noise level monitoring data for the period of April, 22 to Sept., 22 has been furnished along with the submitted six monthly compliance. Data reported was within norms. However, third party monitoring data has not been furnished. (General condition No.vii)
 12. A rain water harvesting pond of reported capacity 500000 m³ has been shown. The pond is connected to the run off collection drain with a temporary gate. It was stated that in case of heavy rain the surface run off are directly goes to the rain water harvesting pond along with rain water which may threaten the ground water quality. It is required to construct a permanent wall in place of a temporary gate between the collection drain and the rain water harvesting pond. It was also reported that the stored water is utilized for dust suppression system through tanker. (General condition No.ix)
 13. Environmental protection measures and safeguards recommended in the EIA / EMP report such as dust suppression system, ESP to CPP for control of particulate matter, plantation, rain water harvesting etc has been provided. However, safe guard such as covered coal storage, dust extraction system at raw material storage area yet to be implemented. PP also furnished a copy of the reply submitted on Started Assembly question no 1804 regarding CSR Expenditure. As per the documents furnished expenditure reported as 9925050, 2343598, and 885036 during 2021-22, 2020-21 and 2019-20 respectively on distribution of relief item to villagers, promoting and enhancing of quality education, restoration of art and culture work at Mehandipur, donation to red cross society towards developing covid care facility, Construction of shed in from of OPD at community health centre Jajpur, rural and environmental development Jajpur etc. However, the unit of rupees has not been furnished. (General condition No.x)

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14. Six monthly compliances for the period April, 22 to Sept., 22 has been furnished vide letter dated 24.11.2022. However, statistical interpretation of data has not been furnished. (General condition No.xii)
15. Details regarding advertisement in news paper has not been furnished. (General condition No.xiii)
16. Details of the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work has not been furnished. (General condition No.xiv)

EC letter No.J-11011/491/2009-IA.II(I) dated 28-10-2009 Ferro Chrome Plant (1,00,000 MTPA), 4X16.5 MVA) At/ PO. Kalinganagar Industrial Area, P.S. Kalinganagar, District Jajpur, Orissa by M/s Visa Bao Limited

1. Continuous monitoring facility for two stack has been provided for PM and SO₂. Fume extraction system with ID fan and stack has been provided. However, during visit sideways emission was observed during tapping, fume extraction system was found to be inadequate during tapping. As per the monitoring data furnished along with Six monthly compliance for the period Apr22 to Sep22, PM emission varies from 10.67 mg/Nm³ to 23.92 mg/Nm³, SO₂ emission varies from 153.95 mg/Nm³ to 474.36 mg/Nm³. Monitoring data of total Chromium (Cr) and Carbon monoxide (CO) has not been furnished. Monitoring data of Ni, Cr and Pb has not been furnished. (Specific Condition No.i)
2. Chrome ore was found to be kept in covered shed, however dust suppression system at the storage area has not been provided. Dust extraction system along with bag filter has been shown at the material handling and conveying area. Fugitive dust monitoring data has been furnished. Third party monitoring data has not been furnished. During visit dust emanation due to vehicular movement has not been observed. During visit water sprinkling arrangement at the slag crushing section (HARSCO) was not in operation. (Specific Condition No.ii)
3. Data on ambient air quality, stack emission and fugitive emission has not been observed on the Company's website. Display board has been provided outside the premises to display data on SPM, SO₂ and NO_x for the information of general public. (Specific Condition No.iii)
4. Fugitive emission monitoring data has been furnished however third party monitoring data has not been furnished. Raw material were found to be kept in covered shed as well as in open. (Specific Condition No.iv)
5. Chrome ore was found to be kept in covered shed. Truck were found to be covered with tarpaulin. However, Proper arrangements during unloading for raw material has not been observed. (Specific Condition No.v)
6. During visit it was informed that Cooling water has been re-circulated. However, proper collection of runoff water from the slag dump yet to be made. During visit water discharge observed from outlet point 1. (Specific Condition No.viii)
7. Ground water and discharge water quality monitoring data has not been furnished along with six monthly compliance. Effluent analysis report of Boiler Blow Down and Cooling Tower Blow Down has been furnished. (Specific Condition No.ix)
8. Metal Recovery plant has been installed to recover metal through hydraulic jigging process. Monitoring data of Chromium from the metal recovery plant has not been furnished. SAF slag tailing found to be dumped in the claimed proposed road construction pathways. Secured land fill has not been observed. (Specific Condition No.x)
9. TCLP analysis data has not been furnished. Metal Recovery plant has been installed to recover metal through hydraulic jigging process. Secured landfill as per CPCB guidelines has not been provided. Hazardous Waste Authorization has been accorded by SPCB vide letter no IND-IV-HW-584/13318 dated 09.02.2019 with a validity up to 31.03.2024. (Specific Condition No.xi)

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10. Solid waste generated from the Ferro Chrome unit has been found to be dumped within the premises and proposed road. Chromate slag analysis data has been furnished. However, details of utilization, disposal of the solid waste has not been furnished. (Specific Condition No.xiii)
11. During visits plantation has been observed within the premises. PP reported the condition as complied in the submitted six monthly compliances. However details of plantation needs to be furnished to the regional office. (Specific Condition No.xiv)
12. The Environmental clearance dated 28.10.2009 has been transferred from M/s Visa Bao Limited to M/s Visa Steel Limited vide letter no J-11011/491/2009-IA-II(I) dated 26.02,2021. The combined ferro chrome production capacity is 125000 TPA. PP reported the production of Ferro Chrome as follows:

Period	Production (MT)
2020-21	97587
2021-22	127181
2022-23 till Aug22	50382

Production during 2021-22 exceeds the Limits. (General condition No.ii)

13. Four continuous ambient air quality monitoring station has been provided, However, details of consultation with pollution control board has not been furnished. Ambient air quality data has been furnished to Regional Office along with the six-monthly compliance. (General condition No.iii)
14. Fugitive emission monitoring data has been furnished near briquette plant. Data reported was within norms. Fume and dust extraction system with bag filter provided to the furnace. However, during tapping part of the fumes has not been channelize through the stack. Raw material kept in top covered shed. Water sprinkling around the raw material storage area has not been provided. Roads are mainly paved however; silt deposition were found near the raw material storage area. During visit water sprinkling arrangement at the HARSCO metal recovery plant was not in functional state. (General condition No.iv)
15. Drain has been provided inside the premises to collect run off water. A surface run off treatment system has been shown during visit for treatment of collected water. PP reported the capacity of SRT as 4400m³/day. During visit water discharge was found from discharge point 1. (General condition No.v)
16. A rain water harvesting pond of reported capacity 500000 m³ has been shown. The pond is connected to the run off collection drain with a temporary gate. It was stated that in case of heavy rain the surface run off are directly goes to the rain water harvesting pond along with rain water which may threaten the ground water quality. It is required to construct a permanent wall in place of a temporary gate between the collection drain and the rain water harvesting pond. It was also reported that the stored water is utilized for dust suppression system through tanker. (General condition No.vi)
17. Noise level monitoring data furnished along with the submitted six monthly compliances for the period of Apr22 to Sep22. Data reported was within norms. However, third party monitoring data has not been furnished. (General condition No.vii)
18. Copy of EIA/EMP has not been submitted to regional Office. PP is requested to submit a copy of the EIA/EMP with implementation status of Environmental protection measure mentioned in EIA/EMP. PP also furnished a copy of the reply submitted on Started Assembly question no 1804 regarding CSR Expenditure. As per the documents furnished expenditure reported as 9925050, 2343598, and 885036 during 2021-22, 2020-21 and 2019-20 respectively. However, the unit of rupees has not been mentioned. (General condition No.ix)
19. Copy of letter for submission of clearance letter to the concerned panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the local NGO has not been furnished. Copy of clearance letter has not been found uploaded on company's website. (General condition No.xi)

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20. Uploading of six-monthly compliance has not been observed at the website along with monitored data. Six monthly compliances for the period Apr22 to Sep22 has been submitted to the Regional Office. A display board has been provided at the main gate to display monitored data. Monitoring data of Carbon monoxide (CO), Chromium (Cr), Nickel (Ni), Lead (Pb), has not been furnished. (General condition No.xii)
21. As per the documents furnished it was observed that Environmental statement for the period ending 31st march 21 has been submitted to SPCB. However, it has not been uploaded on the website. PP should also submit a copy of the environmental statement as per the condition, regularly to the Regional Office. (General condition No.xiv)
22. Details has not been furnished on the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work. (General condition No.xvi)

EC accorded vide F. No. J-11011/1000/2007-IAII(I) Dated 5th March, 2011

1. Ambient air quality monitoring data has been furnished for PM10, PM2.5 SO2, NOx and CO. Ambient air quality monitoring data as per the GSR No.826(E) dated 16th Nov., 2009 has not been furnished. (Condition No.ii)
2. As per the documents furnished environmental statement for the period ending 31st march 2021 has been submitted to pollution control board. Environmental statement has not been uploaded on the website. Copy of two environmental statements has been furnished to the Integrated Regional office. (Condition No.iv)

भवदीय,



संलग्नक: उपरोक्तानुसार

(डॉ. टी. एच. महतो/Dr. T. H. Mahato)

वैज्ञानिक-डी एवं कार्यालय प्रमुख/ Scientist 'D' & Head of Office

प्रतिलिपि/Copy to:

1. The PPS to Director General of Forest & Special Secretary, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jorbagh Road, Aliganj, New Delhi – 110 003 (Email: dgfindia@nic.in) for information.
2. Inspector General of Forests (FC), Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jorbagh Road, Aliganj, New Delhi – 110 003, Email: ramesh.pandey@nic.in for information.
3. The Managing Director, M/s Visa Steel Limited, Kalinga Industrial Complex, At/PO. Jakhapura-755026, Dist. Jajpur, Orissa, (E-mail: vsl@visasteel.com). (You are requested to take necessary corrective action to comply with the above non-compliances and send action taken report on the implementation within a month with necessary documents).